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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. No. 42 of 2026
IN
Execution Application No. 69 of 2025

In the matter of :

Ajay Lal Malik ... Applicant

Versus

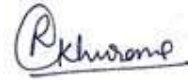
State of Haryana & Ors. ... Respondents

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Filed Through:

Date: 11.05.2026



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. No. 42 of 2026

IN

Execution Application No. 69 of 202

In the matter of :

Ajay Lal Malik

... Applicant

Versus

State of Haryana & Ors.

... Respondents

**COMPLIANCE REPORT BY WAY OF AFFIDAVIT OF
DHIRENDRA KHADGATA, COMMISSIONER MUNICIPAL
CORPORATION FARIDABAD ON BEHALF OF RESPONENT
NO 3.**

Legd. Entry No. 0378
Dated 11-5-2026

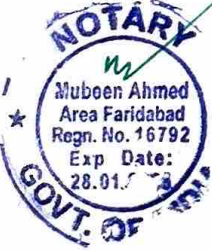
MOST RESPECTFULLY SHOW WITH: -

I, Dhirendra Khadgata, Commissioner Municipal Corporation, Faridabad do hereby solemnly affirm and declare as under

:-

1. That the present Status Report is being filed on behalf of Municipal Corporation Faridabad in compliance of the order dated 27.02.2026 passed by this Hon'ble Tribunal in the above noted matter regarding compliance of the provisions of Solid Waste Management Rules, 2016 and Solid Waste Management Rules, 2026. The relevant portion of order dated 27.02.2026 is reproduced as below:-

3. We have gone through order dated 10.09.2025 passed by this Tribunal in O.A. No. 33/2024 which covers mainly two different aspects- firstly, grievances of the Applicant regarding mismanagement of garbage dumped at the bye-pass road, Sector 21A, Faridabad and order passed regarding construction of boundary wall and secondly, compliance with Solid Waste Management Rules, 2016 in all aspects.



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 4. In view of the statement made by learned counsels for the Applicant, the present Execution Application is dismissed as withdrawn as fully satisfied so far as prayer in the Execution Application is concerned.

5. However, we are of the considered view that the second aspect of compliance with all aspects of the Solid Waste Management Rules, 2016 has not yet been fully complied with by the respondents.

6. Accordingly, the Registry is directed to register Miscellaneous Application and put up the same before the Bench for further directions on 12.05.2026.

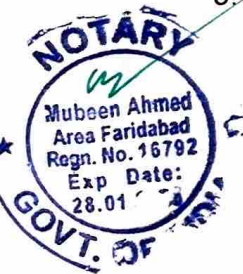
7. The respondents are directed to file additional reports regarding compliance with all aspects of Solid Waste Management Rules, 2016 with inclusion of suitable modifications in view of the Solid Waste Management Rules, 2026.

2. That Municipal Corporation Faridabad has already undertaken extensive and continuous measures for scientific collection, transportation, processing and disposal of Municipal Solid Waste (MSW) in accordance with the Solid Waste Management Rules, 2016 and subsequent amendments/modifications notified under the Solid Waste Management Rules, 2026.

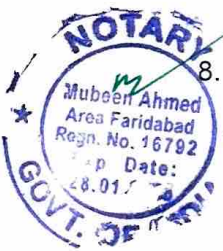
3. That for ensuring systematic management of Municipal Solid Waste, answering respondent has invited the tenders for Door-to-Door Collection, Transportation and scientific handling of Municipal Solid Waste throughout the jurisdiction of Municipal Corporation Faridabad for East and West Zone on Haryana E-tender Portal vide Tender ID No. 2026_HRY_514059_1 & Tender ID 2026_HRY_514153_1. The project period for the Tenders/contracts is 5 years which is expandable upto further two years.

4. That adequate arrangements for processing and disposal of Municipal Solid Waste have been established with a capacity of 450 TPD and are operational at the designated processing/disposal sites namely:-

a. Partapgarh Processing Site



5. That for setting up of an additional processing facility with 600 TPD, the detailed estimate has been prepared and submitted to the Government for obtaining administrative approval and funds allocation vide Memo. No. 1376 dated 04.12.2025. After the development and commissioning of the said facility, MCF shall be able to cater the entire MSW generated in MCF limit.
6. That till the Zone Wise integrated tenders for Door to Door collection, segregation, transportation and disposal to the processing site is being finalised, for the Stop Gap arrangement, the work of collection of MSW from the GVPs, Non-GVPs, Secondary Collection points, Transfer Stations to designated processing site is being carried out through engaging division wise agencies/contractors to ensure the collection of all kinds of waste under the direct supervision, monitoring and control of the officers/officials of Municipal Corporation Faridabad.
7. That MCF has established 25 Teams of Assistant Sanitary Inspectors who have been provided with separate vehicles and facility for attending the complaints related to the dumping of waste, enforcement measures to prevent the illegal dumping by the violators.
8. That Municipal Corporation Faridabad is also continuously conducting IEC (Information, Education & Communication) activities for spreading public awareness regarding source segregation, prohibition of littering, prevention of open dumping and proper disposal of waste. Such IEC activities including wall paintings for the beautification of city, awareness drives, field campaigns and public sensitization programmes in various areas under the jurisdiction of the Corporation.
9. That enforcement measures are also being taken regularly against violators involved in use of banned plastic/polythene and illegal/open dumping or spreading of Municipal Solid Waste and penalties/challans

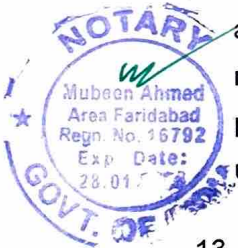


are being imposed in accordance with the applicable statutory provisions and Government instructions.

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10. That the answering respondent is making continuous efforts for further strengthening and improving the Solid Waste Management system in compliance of the statutory provisions and directions issued by this Hon'ble Tribunal from time to time.
11. That Municipal Corporation Faridabad has also undertaken necessary measures for development, operation and maintenance of Transfer Stations in accordance with the provisions of the Solid Waste Management Rules, 2016 and modifications incorporated under the Solid Waste Management Rules, 2026. The Transfer Stations are being utilized for secondary collection, temporary storage, segregation and onward transportation of Municipal Solid Waste in a scientific and environmentally compliant manner.
12. That the Transfer Stations are being operated with proper monitoring and regular lifting/transportation of waste to the designated sites in order to avoid open dumping, foul smell, leachate generation and environmental nuisance. Necessary measures including cleaning, mechanized handling, covering of waste during transportation, prevention of littering and periodic sanitization are also being undertaken by the Corporation and deployed agencies.
13. That the Corporation is further taking steps for strengthening infrastructure at the Transfer Stations by ensuring compliance of environmental safeguards prescribed under the Solid Waste Management Rules, including proper flooring, boundary arrangements, drainage/leachate management, fire safety measures, regular lifting of waste and scientific handling of Municipal Solid Waste.
14. That the amended Solid Waste Management Rules, 2026, circulated by the Ministry of Environment and Climate Change,



Government of India on 27.01.2026, 159 and the Municipal Corporation, Faridabad, is committed for compliance of those Rules.

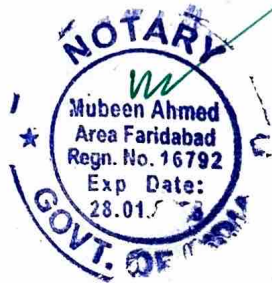

Deponent


VERIFICATION:

Verified at Faridabad on this 11th day of May 2026 that the contents of paras no. 1 to 14. of compliance report are true and correct to the best of my knowledge based on information derived from office record which I believe to be true. No part of it is false and nothing material has been concealed therein.


Deponent


I hereby declare that the deponent/representative and he/she has signed/throughly acquainted
11/5/2026 At Faridabad




ATTESTED
Notary Public, Faridabad
(Govt. of India)

11 MAY 2026